HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 26TH DECEMBER, 2022 AT 11.00 A.M.

I. <u>OBITUARY REFERENCES</u>.

A MINISTER to make reference to the deaths of the late:-

- 1. Shri Dhanik Lal Mandal, former Governor of Haryana.
- 2. Shri Bhag Singh Chatter, former Member of Haryana Legislative Assembly.
- 3. Martyrs of Haryana.
- 4. Soldiers Martyred in Road Accident in Sikkim.
- 5. Others.

II. <u>QUESTIONS.</u>

Questions entered in the separate list to be asked and answers given.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

IV. <u>CALLING ATTENTION NOTICE</u>

<u>Calling Attention Notice No. 4</u> notice given by Shri Abhay Singh Chautala, MLA

<u>Calling Attention Notice No. 29</u> notice given by :-**Shri Balraj Kundu, MLA,** clubbed with Admitted Calling Attention Notice No. 4.

regarding death of four persons due to drinking of spurious and poisonous liquor in District Sonipat on 23rd November, 2022 in the State.

The Hon'ble Member may also ask a question at the time of discussion on the Calling Attention Notice No. 4.

The Hon'ble Member may also ask a question at the time of discussion on the Calling Attention Notice No. 4.

clubbed with Admitted Calling Attention Notice No. 4.

Calling Attention Notice No. 31

Shri Neeraj Sharma, MLA,

notice given by :-

V. <u>DISCUSSION ON NOTICE UNDER RULE 73-A.</u>

1. Shri Varun Chaudhary, MLARegarding to mak2. Shri Aftab Ahmed, MLALegislative Assen3. Shri Bharat Bhushan Batra, MLAin the State.4. Shri Amit Sihag, MLASmt. Shalley, MLA

Regarding to make provisions for Member of Legislative Assembly Local Area Development Fund in the State.

VI. <u>PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE THROUGH NEVA</u> <u>PORTAL</u>.

 A MINISTER to lay on the Table the Haryana Panchayati Raj (Amendment) Ordinance, 2022 (Haryana Ordinance No. 1 of 2022).
 A MINISTER to lay on the Table the Haryana Sikh Gurdwaras (Management) Amendment Ordinance, 2022 (Haryana Ordinance No. 2 of 2022).

3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 16 th December, 2021, as required under section
4.	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 29 th December, 2021, as required under section
5.	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 29 th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 29 th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 29 th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 29 th December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 31 st December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 31 st December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 4 th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 4 th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 4 th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 18 th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 18 th January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 2 nd February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 2 nd February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 2 nd February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 23 rd February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 16 th March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 31 st March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 31 st March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 st March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

24.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 st March, 2022, as required under section 166
25.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 22 nd June, 2022, as required under section 166
26.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 22 nd June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 28 th June, 2022, as required under section 166
28.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 18 th July, 2022, as required under section 166
29.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 18 th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 18 th July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 18 th July, 2022, as required under section 166
32.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 18 th July, 2022, as required under section 166
33.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 18 th July, 2022, as required under section 166
34.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 18 th July, 2022, as required under section 166
35.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 18 th July, 2022, as required under section 166
36.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 18 th July, 2022, as required under section 166
37.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 18 th July, 2022, as required under section 166
38.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 18 th July, 2022, as required under section 166
39.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to re-lay on the Table the Development & Panchayat Department Notification No. S.O. 3/H.A.30/1970/S.22/2022, dated the 25 th February, 2022, as required under section 22 (3) of the Haryana
40.	A MINISTER	Cattle Fairs Act, 1970. to lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 23 rd August, 2022, as required under section
41.	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017. to lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23 rd August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 23 rd August, 2022, as required under section
43.	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017. to lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 23 rd August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

44.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 23 rd August, 2022, as required under section
45.	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017. to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 23 rd August, 2022, as required under section
46.	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017. to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 30 th September, 2022, as required under section
47.	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017. to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 30 th September, 2022, as required under section
48.	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017. to lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 7 th October, 2022, as required under section 166
49.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 7 th October, 2022, as required under section 166 of the Harvana Goods and Sarvices Tax Act, 2017
50.	A MINISTER	of the Haryana Goods and Services Tax Act, 2017. to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 29 th November, 2022, as required under section 166 of the Harvana Goods and Sarvices Tax Act, 2017
51.	A MINISTER	166 of the Haryana Goods and Services Tax Act, 2017. to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 12 th December, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/55/2021, dated the 23 rd December, 2021, as required under section 182 of the Electricity Act, 2003.
53.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/56/2022, dated the 25 th February, 2022, as required under section 182 of the Electricity Act, 2003.
54.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/56/1 st Amendment/2022, dated the 28 th June, 2022, as required under section 182 of the Electricity Act, 2003.
55.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/57/2022, dated the 25 th February, 2022, as required under section 182 of the Electricity Act, 2003.
56.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/57/1 st Amendment/2022, dated the 18 th May, 2022, as required under section 182 of the Electricity Act, 2003.
57.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/46/2019/2 nd Amendment/2022, dated the 31 st January, 2022, as required under section 182 of the Electricity Act, 2003.
58.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/6 th Amendment/2022, dated the 31 st August, 2022, as required under section 182 of the Electricity Act, 2003.
59.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/7 th Amendment/2022, dated the 9 th November, 2022, as required under section 182 of the Electricity Act, 2003.
60.	A MINISTER	to lay on the Table the Home Department Notification No. S.O. 84/H.A. 16/2022/S.19/2022, dated the 15 th December, 2022, as required under section 19 (2) of the Haryana Prevention of Unlawful Conversion of Religion Act, 2022.
61.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No.30923, dated the 12 th October, 2022, as required under section 24 (3) of the Haryana Development and Regulation of Urban
62.	A MINISTER	Areas Act, 1975. to lay on the Table the 45^{th} Annual Report of Haryana Tourism Corporation Limited for the Year 2018 – 2019, as required under section 395 (1) (b) of the Companies Act, 2013.
63.	A MINISTER	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2021-2022, as required under section 395 (1) (b) of the Companies Act, 2013.

64.	A MINISTER	to lay on the Table the Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2018- 2010, as required up depression 205 (1) (b) of the Companies Act. 2012
65.	A MINISTER	2019, as required under section 395 (1) (b) of the Companies Act, 2013. to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2017-2018, as required under section 19 (3) of the Comptroller and Auditor-General's (Duties, Powers and
66.	A MINISTER	Conditions of Service) Act, 1971. to lay on the Table the 51 st Annual Report alongwith Separate Audit Report of the Haryana Financial Corporation for the year 2017-2018, as required under Sections 37 (7) & 38 (3) of the State Financial
67.	A MINISTER	Corporations Act, 1951. to lay on the Table the 52^{nd} Annual Report alongwith Separate Audit Report of the Haryana Financial Corporation for the year 2018-2019, as required under Sections 37 (7) & 38 (3) of the State Financial
68.	A MINISTER	Corporations Act, 1951. to lay on the Table the 53 rd Annual Report alongwith Separate Audit Report of the Haryana Financial Corporation for the year 2019-2020, as required under Sections 37 (7) & 38 (3) of the State Financial
69.	A MINISTER	Corporations Act, 1951. to lay on the Table the 21 st Annual Report of Haryana State Roads & Bridges Development Corporation Limited for the year 2019-2020, as
70.	A MINISTER	required under section 395 (1) (b) of the Companies Act, 2013. to lay on the Table the 52 nd Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2018-2019, as required under section 394 (2) of the Companies Act, 2013.
71.	A MINISTER	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2021-2022 (19.07.2021 to 31.03.2022), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
72.	FINANCE MINISTER	to lay on the Table the Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2017-2018 of the Government of Haryana, in pursuance of the provisions of clause (2) of Article 151 of the Constitution of India.
73.	FINANCE	to lay on the Table the Finance Accounts (Volume-I &II) for the year
,	MINISTER	2021-2022 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
74.	FINANCE MINISTER	to lay on the Table the Appropriation Accounts for the year 2021-2022 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

VII. <u>PRESENTATION OF REPORT OF THE COMMITTEE ON PUBLIC ACCOUNTS</u> <u>THROUGH NEVA PORTAL.</u>

THE CHAIRPERSON OF THE	to present the Eighty Fifth Report of the Committee on			
COMMITTEE ON PUBLIC	the Report of the Comptroller and Auditor General of			
ACCOUNTS	India on Revenue Sector for the year ended			
	31 st March, 2018.			

VIII. <u>LEGISLATIVE BUSINESS.</u>

2022

(i) (Bills to be introduced)

1.	The Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill, 2022	A MINISTER	to introduce the Haryana Shree Mata Bhimeshwari Devi Mandir (Ashram), Beri Shrine Bill.
2.	The Haryana Panchayati Raj (Amendment) Bill,	A MINISTER	to introduce the Haryana Panchayati Raj (Amendment) Bill.

3.	The Haryana Rural Development (Amendment) Bill, 2022	A MINISTER	to introduce the Haryana Rural Development (Amendment) Bill.
4.	The Haryana Enterprises Promotion (Amendment) Bill, 2022	A MINISTER	to introduce the Haryana Enterprises Promotion (Amendment) Bill.
5.	The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2022	A MINISTER	to introduce the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill.
6.	The Faridabad Metropolitan Development Authority (Amendment) Bill, 2022	A MINISTER	to introduce the Faridabad Metropolitan Development Authority (Amendment) Bill.
7.	The Gurugram Metropolitan Development Authority (Amendment) Bill, 2022	A MINISTER	to introduce the Gurugram Metropolitan Development Authority (Amendment) Bill.
8.	The Haryana Sikh Gurdwaras (Management) Amendment Bill, 2022	A MINISTER	to introduce the Haryana Sikh Gurdwaras (Management) Amendment Bill.
9.	The Haryana Municipal Corporation (Second Amendment) Bill, 2022	A MINISTER	to introduce the Haryana Municipal Corporation (Second Amendment) Bill.
10.	The Haryana Municipal (Second Amendment) Bill, 2022	A MINISTER	to introduce the Haryana Municipal (Second Amendment) Bill.

(ii) (Bills for introduction, consideration and passing)

1. The Haryana Urban	A MINISTER	to introduce the Haryana Urban Immovable
Immovable Property Tax		Property Tax (Validation of Lists) Repeal Bill;
(Validation of Lists) Repeal		
Bill, 2022		to move that the Haryana Urban Immovable Property Tax (Validation of Lists) Repeal Bill be taken into consideration at once;

Also to move that the Bill be passed.

2. The Haryana Small Towns (Tax-Validating) Repeal Bill, 2022	A MINISTER	to introduce the Haryana Small Towns (Tax- Validating) Repeal Bill;
		to move that the Haryana Small Towns (Tax- Validating) Repeal Bill be taken into consideration at once;
		Also to move that the Bill be passed.
 The Haryana Municipal (Tax-Validating) Repeal Bill, 2022 	A MINISTER	to introduce the Haryana Municipal (Tax- Validating) Repeal Bill;
		to move that the Haryana Municipal (Tax- Validating) Repeal Bill be taken into consideration at once;
		Also to move that the Bill be passed.
4. The Haryana Minor Canals (Repeal) Bill, 2022	A MINISTER	to introduce the Haryana Minor Canals (Repeal) Bill;
		to move that the Haryana Minor Canals (Repeal) Bill be taken into consideration at once;
		Also to move that the Bill be passed.
5. The Haryana State Tube- Well (Repeal) Bill, 2022	A MINISTER	to introduce the Haryana State Tube-Well (Repeal) Bill;
		to move that the Haryana State Tube-Well (Repeal) Bill be taken into consideration at once;
		Also to move that the Bill be passed.
DIGARH		RAJENDER KUMAR NANDAL

CHANDIGARH: THE 25 TH DECEMBER, 2022.

RAJENDER KUMAR NANDAL, SECRETARY.